

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.511/91

Date of Order: 9.2.1994

BETWEEN :

1. K.Pandiyar	35. K.N.Chetty
2. V.Gunasekhar	36. B.Kesavulu
3. P.Rajagopal	37. N.Raveendra
4. R.Bhanuprakash	38. A.Subbarami Reddy
5. S.Gopala Krishna	39. S.Chengalrailu
6. E.Ganapathi	40. B.Shankaraiah
7. R.Karunakar	41. B.Niranjan
8. A.Devasundari	42. K.Venkatarathnam
9. V.Subramanyam	43. G.Siddhalingam Naidu
10. M.Nagabhushanam	44. B.K.R. Swamy
11. Sk. Abdul Salam Bhasha	45. T.Kanthamma
12. K.Prabhakara Rao	46. E.Jayalakshmi
13. G.Ramachandraiah	47. A.Siva Kumar
14. V.Koteiah	48. P.Sampath
15. C.Amarnath	49. J.J.Narayana
16. K.S. Nagaraja	50. K.Govindaswamy
17. N.Adinarayana	51. S.Chenna Kesavulu
18. N.Tirupaiyah	52. C.Shankarprasad
19. S.Christopher	53. O.Kodandaiah
20. N. Lakshmaiah	54. B.K.Siddaiah
21. P.Sesha Reddy	55. M.Mallikarjuna
22. K.Rama Chandraiah	56. M.Gajendra
23. S.Mohana	57. P.Chengaiah
24. Y.Yashodamma	58. B.V.Raghu
25. S.Jalal Bhasha	59. A.Rukmini
26. M.Kodandaramaiah	60. V.Nageswara Rao
27. T.G.Kumari	61. D.Anandachari
28. T.G.Devasena	62. G.Tarachandra
29. M.Chinnamma	63. N.Rama Krishnaiah
30. D.Umamaheswara Rao	64. M.Vasudevaraju
31. S.Bhaskara Rao	65. P.Jayachandra
32. K.Jyothi	66. K.Suryanarayana
33. S.A. Azeez	67. V.Sudhakar
34. M.Venkataswamy	.. Applicants.

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1. Union of India, rep. by
the Secretary, M/o Finance,
Department of Expenditure,
New Delhi - 110 001.
2. The Director-General, Telecom,
Sancha Bhawan, New Delhi - 110 001.
3. The Chief General Manager, Telecom,
AP, Hyderabad - 500 001.
4. The Telecom District Manager,
Tirupathi.

.. Respondents.

Counsel for the Applicant

.. (Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.N.V.Ramana, Addl. C.A.

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicants herein are the [redacted]
employees of the Department of Telecommunications and
the relief which they are ^{claiming} ~~paying~~ in this application
is for a direction to the Union of India to grant
them Piligrimage Compensatory Allowance (P.C.A.) as
is being given to the employees of the A.P. State
Government and to those working in Tirumala Tirupathi
Devasthanam (T.T.D.).

2. The applicants have annexed certain
documents to the original application which indicates
that the employees of the T.T.D. are being paid
Piligrimage Compensatory Allowance at the rate of 10%
of the basic pay subject to the minimum of Rs.30/- and
maximum of Rs.150/-. As regards the payments of the
said Piligrimage Compensatory Allowance to the employees
of the A.P. State Government a copy of the interim
order passed by the A.P. Administrative Tribunal,
Hyderabad on 22.2.1990 in a batch ^{of} cases (R.P. 258842
and 25930/89) has been relied upon. The interim order
contains a direction to the respondents (Secretary to
Government of A.P. and others) to pay the applicants
the Piligrimage Compensatory Allowance.

3. The respondents in their reply affidavit have
stated that no orders have yet been issued by the
State Government of A.P. in regard to the payment of
Piligrimage Compensatory Allowance to its employees.
They also took ^{stand} ~~the~~ that the Central Government has its

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own policy for granting various allowances and that it does not follow the policy of the State Government as regards payments of salaries and allowances to its employees. It is further stated in the reply affidavit that the 4th Central Pay Commission has not recommended the grant of Piligrimage Compensatory Allowance.

4. We have heard learned counsel for both the parties. The applicant's counsel urged that the P.C.A. was introduced on account of the fact that due to the heavy inflow of pilgrims, the cost of living in the area in and around Tirupathi/Tirumala has become exorbitantly high. The problem of cost of living is the same for the Central Government employees, as it is for the State Government employees and the employees of T.T.D. It is therefore, urged on behalf of the applicants that there is sufficient justification for the Central Government to consider and grant payment of Piligrimage Compensatory Allowance to its employees working in Tirumala/Tirupathi.

5. Admittedly, the pay and allowances of the employees of the Central Government are not on par with those of the State Government employees. What is granted to the State Government employees cannot be automatically given to the Central Government employees nor can we pass a direction to effect parity between the State Government employees and the Central Government employees. As regards the problem of high cost of living in the various pilgrim centres in the country

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a positive and pragmatic decision is taken by the Executive after considering all the relevant factors and if necessary with the help of an expert committee constituted for the purpose. In these circumstances we deem it neither just nor proper for us to grant the relief sought in this application.

6. It is likely that the 5th Central Pay Commission may be constituted in the near future. It will therefore be proper for the applicants or ~~their~~ other Unions or even the departments concerned to take up this matter with the Union of India for the purpose of having it examined at a proper level.

7- Subject to the above observations this O.A. is dismissed. There shall be no order as to costs.

T. V.
(T. CHANDRASEKHARA RUDDY)
Member (Judl.)

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(A. B. GORTHI)
Member (Admn.)

Dated: 9th February, 1994
(Dictated in Open Court)

Prayga 28/2
Deputy Registrar (Judl.)

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Copy to:-

1. Secretary, Ministry of Finance, Department of Expenditure, Union of India, New Delhi-001.
2. The Director General, Telecom, Sanchar Bhavan, New Delhi-001
3. The Chief General Manager, Telecom, A.P. Hyderabad-001.
4. The Telecom District Manager, Tirupathi,
5. One copy to Sri. C. Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N. V. Ramana, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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2011-01-01*